

Part-II

(See Schedule-II, item Nos. 12(b) & 13)

Proficiency test for the post of Steno-Typists on regular as well as contract basis and Steno Typist-cum-Judgment Writer(s) on Contract Basis.

Candidates shall have to qualify the stenography test with the speed of 80 W.P.M., in English Stenography and accurate transcription of the matter dictated within a period of 5 times to the time allotted for dictation and also a typing test in English with the typing speed of **40 W.P.M.**, on computers, wherefor a separate test shall be held.

Provided that only 10% of the mistakes in transcribing the dictated matter and typed matter in typing test shall be allowed. In other words the candidates committing more than 10% mistakes in transcribing the dictated matter and in typed matter, in typing test shall be declared as unqualified.

Provided further that taking into consideration any administrative exigency, the Hon'ble the Chief Justice, in his discretion may at any time, can grant exemption in the aforesaid speed limit either in typing or in transcription or in both and also in the mistakes as referred to above.

Note:- The time for dictation as well as typing test shall be ten (10) minutes each.